



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 25.09.2026 TO 01.10.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/13/2026	710102068622026	SUNITA KANAUIA VS EARTH ICONIC INFRASTRUCTURES	9/28/2026	1. ## No. of Objections 1. **Memo of Parties Mismatch:** The **Memo of Parties in the PDF does not mention any Respondent, whereas a Respondent has been entered on the online portal**. Kindly ensure uniformity between the soft copy of the Memo of Parties and the details entered on the online portal and rectify the same accordingly. ** Note:** If **EARTH ICONIC INFRASTRUCTURES** is the Respondent, kindly mention the said Respondent in the **soft copy of the Memo of Parties** as well.
2	9/9/2026	710102077032026	GAGAN JINDAL VS MITTAL FINSEC PRIVATE LIMITED	9/27/2026	1. ## No. of Objections: 1. **True Copy and Signatures:** "True Copy" certification and signatures are missing on the Annexure pages. Kindly ensure that **every Annexure page is duly signed and endorsed/stamped "True Copy."** 2. **English Translation:** **Page Nos. 149, 295 and 493** require English translation. Kindly attach clear English-translated copies of the said pages. 3. **Pages Not Clear/Legible:** **Page Nos. 284, 333, 334, 384, 386, 406, 408, 410, 414, 415, 416, 438, 439, 440, 471, 488 and 591** are not clear/legible. Kindly upload clear and legible copies of the said pages. 4. **MOA and AOA:** The **Memorandum of Association (MOA) and Articles of Association (AOA)** are not mentioned in the Index. Kindly include the same in the Index with proper page numbers and bookmarking.
3	9/21/2026	710102080732026	CHAHAT HANDA VS SPRINT CARS PRIVATE LIMITED	9/28/2026	1. **No. of Objections:** 1. need every page sign and true copy in annexure. 2. 3Rs court fee missing in vakalatnama. 3. remove respondent in memo of parties in pdf.
4	9/24/2026	710102081912026	SHREE SAI SIDHHI RETAIL LIMITED VS SPRINT CARS PRIVATE LIMITED	9/27/2026	*No. of Objections:** 1. need every page sign and true copy in annexure. 2. 3Rs court fee missing in vakalatnama. 3. remove respondent in memo of parties in pdf.

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5	9/24/2026	710102081662026	RAKESH NANDA VS ARN INFRASTRUCTURES INDIA LIMITED	9/28/2026	**No. of Objections:** 1. **Bookmarking and Pagination:** Bookmarking is mandatory as per the Index, along with proper pagination, in **all volumes**. Kindly provide the same accordingly. 2. **Signature in Index:** Signature is missing on the **Index**. Kindly affix the required signature. 3. **Date in Index:** Date is missing on the **Index**. Kindly mention the date. 4. **Signature on Memo of Parties:** Signature is missing on the **Memo of Parties**. Kindly affix the required signature. 5. **Date on Memo of Parties:** Date is missing on the **Memo of Parties**. Kindly mention the date. 6. **Respondents in Memo of Parties:** Kindly retain **only one Respondent** in the Memo of Parties. Two Respondents have been mentioned. Kindly delete the name of one Respondent and ensure that the Memo of Parties and online portal reflect the correct details uniformly. 7. **Signatures on Petition:** Signatures are missing on **every page of the Petition**. Kindly affix the required signature on each page. 8. **Date of Default:** The **date of default is missing in Part IV of Form 1**. Kindly provide the date of default. 9. **Proof of Service:** **Proof of Service is missing**. Kindly provide and upload the Proof of Service. 10. **OCR:** OCR is missing from the PDF. Kindly provide **OCR on every page of all volumes** and upload searchable PDFs. 11. **English Translation:** **Page Nos. 200 to 202**, containing Hindi text, require an **English translated copy**. Kindly provide the translated copies. 12. **Reference Number of Translation:** Kindly mention the **reference/page number of the original Hindi pages** on the corresponding typed English translated copies. 13. **Double Pagination:** **Double pagination is appearing in the PDF**. Kindly rectify the pagination and ensure that the page numbering is continuous.
6	9/24/2026	710102082122026	IDBI TOWER WTC COMPLEX VS WADIA REALTY PRIVATE LIMITED	9/28/2026	**No. of Objections:** 1. **Bookmarking and Pagination:** Kindly provide proper bookmarking with pagination **as per the Index in all volumes**. 2. **Section in Index:** The relevant **Section has not been mentioned in the Index**. Kindly mention the correct Section in the Index. 3. **OCR:** OCR is missing from the PDF. Kindly provide **OCR on every page of all volumes** and upload searchable PDFs. 4. **Signatures on Petition:** Signatures are missing on **every page of the Petition**. Kindly affix the required signature on each page. 5. **Missing Pages:** **Page Nos. 541 to 550 are missing** from the PDF. Kindly upload the complete PDF with the missing pages. 6. **Proof of Service:** **Proof of Service is missing** from the PDF. Kindly provide and upload the Proof of Service. 7. **Vakalatnama:** The **₹25/- Welfare Fee and ₹3/- Court Fee** are missing on the Vakalatnama. Kindly affix the requisite welfare fee and court fee. 8. **Page No. 702:** **True Copy certification and signature are missing on Page No. 702**. Kindly affix the required True Copy certification and signature. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
7	9/25/2026	710102082302026	CANARA BANK VS RAHUL PARIKH	9/28/2026	**No. of Objections:** 1. **OCR is compulsory.** Kindly provide proper **OCR on every page of the PDF** and ensure that the PDF is searchable. 2. **Date and Place are missing.** The **Date and Place** are missing on **Page No. 25**. Kindly mention the requisite **Date and Place** and upload the corrected page. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	9/25/2026	710102082282026	CANARA BANK VS DEEP PARIKH	9/28/2026	Kindly also mention the name of FUCON TECHNOLOGIES LIMITED in the pdf memo of parties.

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9	9/24/2026	710102082132026	MUKESH MOHTA VS IBLUE SAPPHIRE HEALTHCARES PRIVATE LIMITED	9/27/2026	1. ## No. of Objections: 1. **OCR is missing on the following pages of the PDF:** Pages No. **374 to 385, 397 to 406, 432 to 434, 479 to 481, and 505 to 750**. Kindly provide proper OCR on the said pages and upload a **fully searchable PDF**. While refiling the application/petition, please ensure that **all pages of the PDF are clear and legible, properly bookmarked, and OCR-enabled, and that the details mentioned in the PDF and on the Online Portal are identical.**
10	9/25/2026	710102082462026	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS GREATWAY ESTATES PRIVATE LIMITED	9/28/2026	1. **No. of Objections:** 1. **Date of Default:** The **Date of Default is missing in Form-1, Part IV**. Kindly mention the Date of Default and upload the corrected Form-1. 2. **Paper Cutting:** Page Nos. **64 to 77, 81 and 86** have paper-cutting/cropping at the **header and footer** of the pages. Kindly rectify the same and upload clear, complete pages. 3. **Pages Not Readable:** Page Nos. 89 to 92, 130, 141 to 144, 158 to 162, 164, 237, 239, 241, 243, 245, 247, 281, 285, 311, 313, 315, 343 781 and 784** are not clear/readable. Kindly upload clear and legible copies of the said pages. 4. **Hindi Pages:** Page Nos. 361, 449 and 450, 777, 779 ** are in Hindi. Kindly provide the corresponding **English translated copies**. 5. **Reference Number on Translation:** Kindly mention the **original/reference page number** on each translated copy from which the translation has been prepared. 6. **IRP Certificate:** The **IRP Certificate is missing**. Kindly annex and upload the requisite IRP Certificate. 7. **Form-B:** **Form-B is missing.** Kindly annex and upload the requisite Form-B. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
11	9/25/2026	710102082312026	CANARA BANK VS MRS. GURMEET VERMA	9/28/2026	Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. Respondent No. 2 entry is not mentioned in the memo of party in pdf.
12	9/29/2026	710102083502026	VIMATCH INDIA PRIVATE LIMITED VS VIJENDER SINGH	9/30/2026	**No. of Objections:** 1. The pagination mentioned in the **Index for Volumes I, II and IV is incorrect**. Kindly rectify the pagination in the Index and ensure that it matches the PDF. 2. **OCR is missing in the PDF**. Kindly provide OCR on every page and upload a searchable PDF. 3. Duplicate pagination is appearing in the PDF. Kindly remove the duplicate page numbers and ensure proper sequential pagination. 4. Signature is mandatory on **every annexure page**. Kindly affix the required signature on all annexure pages. 5. * Kindly **remove the blank page** from the PDF. 6. **Page numbering is incomplete in the Bookmarking**. Kindly provide complete bookmarking with proper page numbers as per the Index. 7. **Case type "IB" is not mentioned in the Case Type in the Vakalatnama**. Kindly mention the correct case type, including **"IB"**, in the Vakalatnama. 8. Kindly mention the **corresponding original page number** on the translated copy for proper identification and cross-reference. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	9/29/2026	710102083312026	DILIP P KABRA VS SEEDHESHWARI PROMOTERS AND BUILDERS PRIVATE LTD	9/30/2026	**No. of Objections:** 1. **Pagination Mismatch:** Kindly correct the **pagination of the Vakalatnama in the Index**, as it does not match with the pagination in the PDF. 2. **Name Change Certificate:** Kindly provide the **Name Change Certificate of the First Respondent Company**. 3. **Pages Not Clear:** Kindly provide **clear typed copies** of **Page No. 113 (first page of MOA)** and **Page No. 123 (first page of AOA)** in the PDF, along with proper pagination. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
14	9/28/2026	710102083012026	BRAHMA WELFARE ASSOCIATION VS MS ABW INFRASTRUCTURE LTD	9/29/2026	**No. of Objections:** 1. **Bookmarking is compulsory with page numbering.** Kindly provide proper bookmarking with correct page numbering as per the Index. 2. **Double pagination is appearing in the PDF.** Kindly remove the duplicate pagination and ensure that the PDF has proper and consistent page numbering. 3. **List of Dates and Events is missing.** Kindly annex and include the List of Dates and Events. 4. **Brief Synopsis is missing.** Kindly annex and include the Brief Synopsis. 5. **Respondent is missing on the online portal.** Kindly add the Respondent on the online portal as per the Memo of Parties. 6. **"True Copy" is required on every annexure page.** Kindly affix the **"True Copy" endorsement on each page of all annexures**. 7. **Vakalatnama:** The **Rs. 25/- Welfare Fee** and **Rs. 3/- Court Fee** are missing. Kindly affix the requisite Welfare Fee and Court Fee on the Vakalatnama. 8. **Pages No. 81, 84, 85, 86 and 88 are not clear/legible.** Kindly replace the said pages with clear and legible copies. 9. Counsel sign missing on page 17 and ensure that the signature are done wherever required in the application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

15	9/29/2026	710102083412026	MAHESH GODI VS REGISTRAR OF COMPANIES	9/27/2026	1. ## No. of Objections: 1. **True Copy Missing:** True Copy certification is missing on the Annexures in the PDF. Kindly affix the required ***True Copy*** certification on all relevant annexure pages. 2. **Bookmarking:** Bookmarking is mandatory along with proper pagination. Kindly provide proper bookmarks corresponding to the pagination in the PDF and Index. 3. **Pagination Missing:** Pagination is missing in the PDF. Kindly provide proper and sequential pagination throughout the PDF. 4. **Page Alignment:** The alignment of certain pages is incorrect. Kindly rectify the alignment of all such pages and upload the corrected PDF. 5. **Incorrect Case Type:** The Case Type has been incorrectly mentioned as ***Company Appeal*** in the PDF as well as on the Online Portal. Kindly correct the Case Type wherever it appears and ensure that the PDF and Online Portal reflect the same Case Type. 6. **Documents Missing:** The following documents are missing from the PDF: **Synopsis, List of Dates and Events, Memo of Parties, Appeal with Affidavit, Vakalatnama, Master Data of Sach Khand Automobile Industries Private Limited, and STK-7.** Kindly annex/upload all the requisite documents. 7. **OCR Missing:** OCR is missing in the documents. Kindly provide proper OCR on **all pages** and upload a fully searchable PDF. 8. **Counsel Details:** Counsel details are missing from the **Index and Prayer**. Kindly mention the complete Counsel details at the appropriate places. 9. **Incomplete Index:** The Index is incomplete. Kindly provide a complete Index containing all the documents filed, with proper page numbers and corresponding details. 10. **Documents as per Checklist:** The ***required documents as prescribed in the applicable Checklist have not been attached***. Kindly go
16	9/29/2026	710102083402026	ROHIT SETIA VS ICICI BANK LIMITED	9/30/2026	**No. of Objections:** 1. **Master Data Missing:** Kindly provide the **Master Data** of the concerned company. 2. **Form A Missing:** **Form A** is missing. Kindly annex/upload the requisite Form A. 3. **Section Missing in Index:** The **relevant section is not mentioned in the Index**. Kindly mention the correct section in the Index. 4. **Applicant and Respondent Details:** Kindly add **all applicants and respondents** in the online portal as per the Memo of Parties. 5. **Application in Petition:** Kindly **remove the application from the Petition**, if uploaded inadvertently. 6. **List of Dates and Events Missing:** Kindly provide the **List of Dates and Events**. 7. **Brief Synopsis Missing:** Kindly provide the **Brief Synopsis**. 8. **True Copy and Signatures:** **True Copy certification and signatures are mandatory on every annexure page**. Kindly affix the required True Copy and signatures on all annexure pages. 9. **Pagination Incorrect:** The **pagination mentioned in the PDF is incorrect**. Kindly rectify the pagination and ensure that it is sequential and consistent with the Index. 10. **Pages Not Clear:** **Page Nos. 91 to 129 and 136** are not clear/readable. Kindly replace the said pages with clear and legible copies. 11. **Translation Required:** Kindly provide the **English translated copy of Page No. 145**, along with the corresponding page reference. 12. **Pages Incorrectly Adjusted:** **Page Nos. 112, 113, 149, 150, 152, 153 and 154** are incorrectly adjusted/aligned. Kindly rectify the same and upload properly adjusted pages. 13. **Court Fee Short:** **₹1/- court fee is short in the Vakalatnama**. Kindly affix/pay the requisite court fee. 14. **Welfare Fee Missing:** **₹25/- welfare fee is missing in the Vakalatnama**. Kindly affix the requisite welfare fee. 15. **Case Number Missing:** 1. 25Rs welfare fee and 3Rs court fee missing in vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
17	9/29/2026	710102083582026	ISPAT INDIA PRIVATE LIMITED VS SKB CIVILTECH PROJECTS LIMITED	9/30/2026	1. 25Rs welfare fee and 3Rs court fee missing in vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
18	9/29/2026	710102083512026	OPTIMUS INVESTMENTS PRIVATE LIMITED VS SREE LAKSHMI GAYATRI HOSPITALS PRIVATE LIMITED	9/30/2026	**No. of Objections:** 1. **Proof of Service is missing.** Kindly annex/upload the requisite Proof of Service. 2. **Page numbering is missing in the Bookmarking.** Kindly provide proper bookmarking with corresponding page numbers as per the Index. 3. The heading of the Petition mentions ***Hyderabad Bench***, whereas the matter is being filed before the **NCLT, New Delhi Bench**. Kindly rectify the Bench name in the Petition and ensure that the correct Bench is mentioned throughout the PDF. 4. **OCR is missing in the PDF.** Kindly provide OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

19	9/29/2026	710102083542026	SONY PICTURES NETWORKS INDIA PRIVATE LIMITED VS QUEEN MEDIA PRIVATE LIMITED	9/30/2026	1. 25Rs welfare fee and 3Rs court fee missing in vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
20	9/29/2026	710102083342026	MR PARS RAM PUNJ VS COUNTRY COTTAGES HOLDINGS PRIVATE LIMITED	9/28/2026	1. **Section 242** and a **₹2,500 payment due** PAYMENT NOT DONE
21	9/30/2026	710102084162026	PATEL SEW JOINT VENTURE VS ROBBINS TUNNELING AND TRENCHLESS TECHNOLOGY (INDIA) PRIVATE LIMITED	10/1/2026	Objections 1. **Date of Default:** The date of default has been missed in **Part IV of Form 1**. Kindly incorporate the date of default. 2. **Blank Page:** **Page No. 40** is blank. Kindly verify and replace/remove the blank page as appropriate. 3. **OCR:** OCR is missing on **Page No. 52**. Kindly provide the OCR text for the said page. 4. **Unclear Page and OCR:** **Page No. 116** is unclear, and OCR is also missing. Kindly provide a clear copy of the page along with OCR. 5. **Bookmarking and Pagination:** Pagination has been missed in the bookmarks. Kindly update the **bookmarks/pagination in all volumes as per the respective indexes**.
22	9/30/2026	710102084112026	ATUL JAIN HUF THROUGH KARTA MR ATUL JAIN VS JAISRI PROPERTIES EXPORTS PRIVATE LIMITED ORS	10/1/2026	1. **Bookmarking is incomplete.** Kindly provide complete bookmarking along with proper pagination as per the Index. 2. **Pagination is missing on the MOA and AOA** in the PDF. Kindly provide proper pagination. 3. **Page No. 98 is in Hindi.** Kindly provide an English translation of the said page in the PDF, along with the corresponding page/reference number. 4. **Proof of service is missing.** Kindly annex and upload the proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	9/30/2026	710102084022026	TRONTEK ELECTRONICS LIMITED VS JAISRI PROPERTIES EXPORTS PRIVATE LIMITED ORS	10/1/2026	1. **Volume-wise Bookmarking:** Volume-wise bookmarking is mandatory along with proper pagination. Kindly provide separate and complete bookmarking for all volumes. 2. **Pagination in Bookmarking:** Pagination is missing in the bookmarking. Kindly update the bookmarks with the correct page numbers. 3. **Bookmarking Not Working:** The bookmarking in all volumes is not functioning properly. Kindly update and ensure that all bookmarks are correctly linked to the respective pages. 4. **Case Type:** The case type is incorrectly mentioned in the PDF. Kindly correct the case type to **CA(AA)** wherever it appears in the PDF and re-upload the corrected PDF. 5. **Balance Sheets:** The Balance Sheets of both companies are not readable due to the small font size. Kindly attach typed copies or clear and legible copies of the said pages. 6. **Volume-wise Index Heading:** The heading is missing in the volume-wise Index for **Volumes II and III**. Kindly provide the appropriate heading. As given in the Index in Volume One. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
24	9/30/2026	710102084152026	NIRMAL JAIN VS ATMA SECURITIES PRIVATE LIMITED U65100DL1994PTC063440	10/1/2026	1. Bookmarking is mandatory along with proper pagination. Kindly provide complete bookmarking with pagination as per the Index. 2. OCR is missing in the PDF. Kindly provide OCR on all pages and upload a searchable PDF. 3. Page No. 109 is in Hindi. Kindly provide an English translation of the said page in the PDF and mention the corresponding original page/reference number on the translated copy. 4. Proof of service is mandatory. Kindly annex and upload the proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
25	9/30/2026	710102083802026	H S OBEROI BUILDTECH PVT. LTD. VS MONITORING COMMITTEE FOR SUPERVISION OF IMPLEMENTATION OF RESOLUTION PLAN OF CELESTIAL ESTATE PVT. LTD.	10/1/2026	1. **Case Type:** The wrong case type, i.e. **Contempt Petition,** has been selected on the online portal. Kindly select **Interlocutory Application (IBC)** as the appropriate case type. 2. **Bookmarking:** Bookmarking is mandatory as per the Index, along with proper pagination. Kindly provide complete and functional bookmarking with pagination. 3. **Page Numbers in Index:** Page numbers are missing in the Index. Kindly mention the page numbers appropriately. 4. **Applicant's Signature:** The applicant's signature is missing in the Index. Kindly affix the applicant's signature. 5. **Pagination in PDF:** Page numbers are missing in the soft-copy PDF. Kindly provide proper pagination throughout the PDF. 6. **Affidavit:** The signature of the **Deponent** is missing in the affidavit. Kindly affix the Deponent's signature. 7. **Vakalatnama:** The Main Case No. is missing in the Vakalatnama. Kindly mention the Main Case No. appropriately. 8. **Annexures:** Annexures are missing. Kindly annex and upload all the requisite annexures. 9. **Incomplete PDF:** Only 37 pages have been uploaded in the PDF. Kindly upload the complete PDF with all requisite pages. 10. **Proof of Service:** Proof of service is missing. Kindly annex and upload the proof of service. 11. **Proof of Service Column:** Kindly upload an additional copy of the same PDF in the **Proof of Service** column, as required. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

26	10/1/2026	710102084212026	INCUSPAZE SOLUTIONS PRIVATE LIMITED VS CASHGRAIL PRIVATE LIMITED	10/1/2026	## Objections 1. **True Copy Signatures:** The ***True Copy** signature/endorsement is missing on the annexure pages in both volumes**. Kindly affix the required True Copy endorsement/signature on all applicable annexure pages. 2. **Incorrect Alignment:** ***Page No. 158** has incorrect alignment. Kindly rectify the alignment and upload the corrected page. 3. **Annexure A-19:** ***Annexure A-19 is a Section 9(3) affidavit. ** Kindly mention the same correctly in the **Index as well as in the affidavit**. 4. **Signature of Operational Creditor:** The signature of the **Operational Creditor** is missing in both the **Master Index and the Volume-wise Index** . Kindly affix the required signature. 5. **Section Not Mentioned:** The **section is not mentioned on Page No. 16**. Kindly mention the applicable section on the said page. 6. **Proof of Service:** ***Proof of service has not been attached/missed. ** Kindly attach the required proof of service. 7. **Name Mismatch in Vakalatnama:** ***Rahul Chawla** is mentioned as the authorized representative of the Applicant; however, the name of **Suhail Sameer** has been mentioned in the Vakalatnama. Kindly rectify the Vakalatnama and ensure that the correct authorized representative's name is mentioned consistently throughout the documents.
27	9/30/2026	710102083922026	VASUNDHRA JEWELLERS PRIVATE LIMITED VS CASHGRAIL PRIVATE LIMITED	10/1/2026	1. **Incomplete bookmarking:** Bookmarking is incomplete in all volumes. Kindly update the bookmarks along with the corresponding pagination. 2. **OCR:** OCR is missing/incomplete in all volumes. Kindly ensure that OCR is properly applied throughout. 3. **True Copy:** The “True Copy” endorsement is missing on the annexures. Kindly add the same wherever required. 4. **Blank pages:** Kindly remove the blank pages numbered **646 and 647** from the PDF. 5. **Unreadable pages:** Pages **232, 319, 320, 403, and 404** are not readable. Kindly attach/insert the corresponding typed copies. 6. **Page alignment:** Kindly correct the alignment of the following pages in the PDF: **225, 322, 323, 408, 497, 499, 501, 670, 671, and 675** .
28	10/1/2026	710102084202026	SSAB EMEA AB VS MACHINO INTERNATIONAL PRIVATE LIMITED	10/1/2026	## Objections 1. **Bookmarking:** Bookmarking is mandatory as per the Index. Kindly provide **proper bookmarking with corresponding pagination** for all documents. 2. **Date and Place in Index:** The **date and place** have been missed in the Index. Kindly incorporate the required details. 3. **Incorrect Alignment:** ***Pages No. 20 and 21** have incorrect alignment. Kindly rectify the alignment and upload the corrected pages. 4. **Main Case Number in Vakalatnama:** The **Main Case Number** has been missed in the Vakalatnama. Kindly incorporate the same. 5. **Date in Vakalatnama:** The **date** has been missed in the Vakalatnama. Kindly mention the appropriate date.
Srishti B Shah Deputy Registrar, NCLT New Delhi					

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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 25.09.2026 TO 01.10.2026

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/13/2026	710102077882026	RAWSHID NIZAM SHAWL VS SURAKSHA REALTY LIMITED	9/27/2026	1. **No. of Objections:** 1. The **Main Case No. is not linked on the online portal**. Kindly link the correct Main Case No. with the present application. your main case is CP (IB) NO. 77(ALD)/2017 2. **Bookmarking is missing in both volumes.** Kindly provide proper bookmarking in both volumes as per the respective Index, along with corresponding page numbers. 3. **Pagination is missing in the Index.** Kindly provide proper pagination corresponding to the PDF. 4. **Date is missing in the Master Index, Volume-wise Indexes, Memo of Parties, and Prayer.** Kindly mention the complete date at all appropriate places. 5. **Counsel's signature is missing in the Master Index and Volume-I** Kindly affix the Counsel's signature at the appropriate places. 6. **Page Nos. 36 to 43 are not clear/readable.** Kindly upload clear and legible copies of the said pages. 7. **Only 198 pages are available in the PDF for both volumes.** Kindly upload the complete PDF of both volumes as per the Index. 8. **Volume-wise Index is missing in Volume-II.** Kindly provide the Volume-II Index in the PDF. 9. **Page numbers are missing in the Master Index and Volume-wise Indexes.** Kindly provide proper pagination corresponding to the PDF. 10. **Signatures are missing in the Master Index and Volume-wise Indexes.** Kindly affix the Counsel's signature at all applicable places. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.

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Date: 2026.10.08
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2	9/13/2026	710102077852026	SUVESH VISHNOI VS SURAKSHA REALTY LIMITED	9/27/2026	1. ## No. of Objections: 1. The **Main Case is not linked on the online portal**, Kindly link the relevant Main Case with the present application. 2. **Index is missing the signature.** Kindly sign the Index. 3. **Pages 18 to 24 are missing signatures and the “True Copy” endorsement** on the annexures. Kindly sign and mark these pages as **True Copy**.
3	9/13/2026	710102077892026	SUVESH VISHNOI VS SURAKSHA REALTY LTD.	9/27/2026	1. **No. of Objections:** 1. **Extra Vakalatnama* have been uploaded. Kindly remove the extra documents and retain only the relevant documents. 2 The **Main Case details are incorrectly mentioned in the PDF**, Kindly correct the Main Case details and re-upload the corrected PDF. 3 **Signature and “True Copy” are missing on the Annexure pages.** Kindly ensure that every Annexure page bears the required signature and “True Copy” endorsement. 4. **Order dated 07.03.2023 is missing from the PDF.** Kindly upload the said order and include it at the appropriate place in the Index. 5 **Counsel’s signature is missing in the Index.** Kindly obtain the Counsel’s signature and re-upload.
4	9/16/2026	710102078842026	BANYAN TREE NATURAL PRODUCTS PRIVATE LIMITED VS KIXX MEDIA PRIVATE LIMITED	9/27/2026	1. ## No. of Objections: 1. **Incorrect Memo Party:** The party ***BANYAN TREE NATURAL PRODUCTS PRIVATE LIMITED*** has been incorrectly mentioned as the Memo Party. Kindly remove the said party from the Memo Party column/array, as the case pertains to the **Deputy Commissioner of Income Tax**. 2. **Duplicate Memo Party:** ***KIXX MEDIA PRIVATE LIMITED** and **Sunil Kumar** pertain to the same party. Therefore, kindly remove the duplicate entry of **KIXX MEDIA PRIVATE LIMITED** from the Memo Party. 3. **Section:** The relevant Section is missing from the Index. Kindly mention the applicable Section in the Index. Kindly ensure that the **Memo of Parties in the PDF and on the Online Portal are identical**. Further, the **Affidavit must be provided by the party shown as the Applicant in the Memo of Parties**. While refiling the application/petition, please ensure that **all pages of the PDF are clear
5	9/19/2026	710102079992026	NKG INFRASTRUCTURE LIMITED VS TATA IRON SYNDICATES	9/28/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	9/19/2026	710102079742026	MR. SURPREET SINGH SURI VS INDUSIND BANK LTD.	9/27/2026	1. ## No. of Objections: 1. **Incorrect Case Type:** The Case Type is incorrectly mentioned on the Online Portal. Kindly select ***Restoration Application*** as the correct Case Type on the Online Portal and ensure that the same Case Type is also mentioned in the PDF. 2. **Extra Proof of Service:** An extra/duplicate Proof of Service has been uploaded. Kindly delete/remove the duplicate copy and retain only the correct Proof of Service. 3. **Wrong Alignment:** ***Page Nos. 26, 31 and 33** have incorrect alignment. Kindly rectify the alignment and upload the corrected pages. While refiling the application/petition, please ensure that **all pages of the PDF are clear and legible, properly bookmarked and OCR-enabled.**

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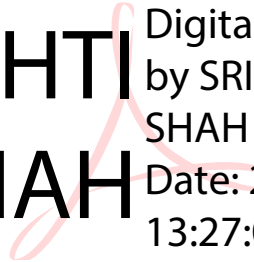
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7	9/21/2026	710102080672026	DEVENDER SINGH BAMEL ORS. VS VIVEK GUPTA ORS.	9/27/2026	1. 1 Petitioners and Respondents basic details missed in online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
8	9/23/2026	710102081392026	AYOUB A. ISMAIL VS DWARKADHIS PROJECTS PRIVATE LIMITED	9/27/2026	1. ## No. of Objections: 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination** as per the Index. 2. **Pagination is incorrect after Page No. 25.** The pagination may be corrected accordingly. 3. **All pages/documents are required to be merged into a single PDF file.** While refiling the application/petition, please ensure that **all pages of the PDF are clear and legible, properly paginated and bookmarked, and OCR-enabled.**
9	9/23/2026	710102081362026	ASHISH AHLUWALIA VS VALUE INFRA BUYERS ASSOCIATION	9/27/2026	1. ## No. of Objections: 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination** as per the Index. 2. **Date and ₹3/- Court Fee are missing on the Vakalatnama.** Kindly mention the date and affix the requisite Court Fee. 3. **Date is missing on the last page of the Application.** Kindly mention the appropriate date at the respective place. 4. **Date and Notary details are missing in the Affidavit.** Kindly rectify the defect and provide the complete date and Notary details. 5. **Page Nos. 125, 126, 131, 132 and 136 to 183 are not clear/legible.** Kindly upload clear and legible copies of the said pages. 6. **Page Nos. 136 to 183 have incorrect alignment.** Kindly rectify the alignment and re-upload the corrected pages. 7. **OCR:** Kindly ensure that **OCR is applied to every page of the PDF** and that the complete PDF is searchable. 8. **Duplicate Vakalatnama:** An extra/duplicate Vakalatnama has been uploaded in the PDF.
10	9/24/2026	710102081712026	ASHISH KUMAR VS PRADEEP KUMAR KAUSHIK	9/27/2026	1. 1. **The basic details of the Petitioner have not been entered on the online portal.** 2. **The main case number has not been mentioned in the Vakalatnama.**
11	9/25/2026	710102082272026	RAVI KOUL VS VARUN GOEL	9/28/2026	**No. of Objections:** 1. **Case Type:** The case type is incorrectly selected on the online portal. Kindly select ***Interlocutory Application (I.B.C.)*** as the correct case type on the online portal. 2. **Memo of Parties Mismatch:** The **Memo of Parties in the PDF does not match the online portal**. The details of **Respondent – Varun Goel** are missing in the PDF. Kindly incorporate the complete details and ensure that the Memo of Parties in the PDF and online portal are identical. 3. **Section is missing:** The **relevant Section is not mentioned in the Index and on the application page**. Kindly mention the appropriate Section at both places and upload the corrected PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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12	9/24/2026	710102082112026	RIPUNJAYA RAWAT ANR VS MR. UMESH SINGHAL	9/25/2026	As mentioned in the affidavit please also attach the Special Power Attorney wherein the applicant has given authority. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	9/24/2026	710102081932026	AMIT AGARWAL VS MS BLUE WATER ENTERPRISES A PARTNERSHIP FIRM AND ORS	9/25/2026	1 Only Notice- is uploaded in the pdf. Kindly upload full pdf with proper bookmarking. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
14	9/24/2026	710102081852026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	**No. of Objections:** 1. **Proof of Service on behalf of the Respondent is missing.** Kindly provide and upload the Proof of Service. 2. **Vakalatnama is missing in the PDF.** Kindly attach and upload the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***Vakalatnama is on record.*** 3. **OCR is mandatory on every page of the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	9/24/2026	710102081882026	MS DALBIR KAUR VS MR DEVENDER UMRAO	9/27/2026	1. 1 Three Rs. court fee missed in Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
16	9/24/2026	710102081822026	GIA INFRASTRUCTURE PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	1. Please ensure that all the pages of the pdf are OCR enabled. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 3. Proof of Service missed. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
17	9/24/2026	710102081732026	GUJARAT OPERATIONAL CREDITORS ASSOCIATION VS ARCELOR MITTAL NIPPON STEEL INDIA P LTD. AND ORS	9/25/2026	**No. of Objections:** 1. **Section is missing in the Index.** Kindly mention the appropriate section in the Index. 2. **Main Case No. is missing on the online portal.** Kindly enter the Main Case No. in the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.


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18	9/24/2026	710102081752026	WTC NOIDA DEVELOPMENT COMPANY PVT. LTD. VS PARIDHI BHAL	9/25/2026	**No. of Objections:** 1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. **Proper OCR is missing in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service. The **Section is mismatched between the PDF and the online portal** . Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu.
19	9/24/2026	710102081842026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS VIPUL CHANDRA GUPTA	9/25/2026	1 Proof of service is missed in behalf of respondent. 2 Vakalatnama is missed in pdf. if vakalatnama is already on record the same may be mentioned in the Index. 3 Please ensure that all the pages of the pdf are OCR enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
20	9/24/2026	710102081812026	WTC NOIDA DEVELOPMENT COMPANY PVT LTD AND ANR VS LALITA KAKKAR	9/25/2026	**No. of Objections:** 1. **Copy of Vakalatnama is missing in the PDF.** Kindly attach and upload a copy of the Vakalatnama. 2. **OCR is not proper in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service in the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
21	9/24/2026	710102081792026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS CHRISTOPHER OSWALD D CUNHA	9/25/2026	**No. of Objections:** Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. **Proper OCR is missing in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
22	9/24/2026	710102081862026	WTC FARIDABAD INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	**No. of Objections:** 1. **Proof of Service on behalf of the Respondent is missing.** Kindly provide and upload the Proof of Service in the PDF. 2. **Vakalatnama is missing in the PDF.** Kindly attach and upload the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: **"Vakalatnama is on record."** 3. **OCR is mandatory on every page of the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	9/24/2026	710102081902026	MR JAIDEEP SINGH VS MR DEVENDER UMRAO	9/27/2026	1. **No. of Objections:** 1 **₹3/- Court Fee is missing on the Vakalatnama.** Kindly affix the requisite Court Fee on the Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
24	9/28/2026	710102082902026	NIRAJ KUMAR LIQUIDATOR VS MR DEVENDER UMRAO	9/29/2026	1. Date missed in Vakalatnama. 2. Kindly remove proof of service from the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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25	9/27/2026	710102082762026	MS ARD ENTERPRISES VS .MR. MANOJ KUMAR ANAND	9/27/2026	1. No. of Objections: 1. Page is not readable: Page Nos. 77 . While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
26	9/26/2026	710102082532026	SHRI SANDEEP KANSAL VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	9/29/2026	No. of Objections: 1. Section mismatch: The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the same and ensure that the section is consistent in both the PDF and the online portal. 2. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. Reply is to be annexed. Kindly annex the reply and upload the same in the PDF. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. Affidavits/Authority Letter: Kindly attach the affidavits of all the applicants. Alternatively, if applicable, please attach the duly executed Authority Letter . While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and
27	9/26/2026	710102082622026	CANARA BANK VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	9/28/2026	No. of Objections: 1. Memo of Parties is missing: The Memo of Parties is missing from the Index and PDF, and the corresponding bookmark is also missing. Kindly annex the Memo of Parties and provide the requisite bookmarking in accordance with the Index. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
28	9/26/2026	710102082582026	HERO FINCORP LTD. VS DCP INDIA PRIVATE LIMITED	9/28/2026	No. of Objections: 1. Memo of Parties is missing: The Memo of Parties is missing in the PDF. Kindly annex and upload the same. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. Section is missing: The relevant Section is not mentioned in the PDF. Kindly mention the appropriate Section in the Index and application and upload the corrected PDF. 3. Signatures are missing: The signature is missing on every page of the application. Kindly ensure that all pages of the application are duly signed and upload the corrected PDF. 4. Proof of Service is missing: Kindly annex and upload the Proof of Service in the PDF. 5. True Copy Signature is missing: The True Copy signature is missing on the annexures. Kindly affix the requisite True Copy signature on the annexures and upload the corrected PDF. 6. Date and
29	9/26/2026	710102082742026	VIKAS BANSAL VS VSP INTERNATIONAL PRIVATE LIMITED	9/29/2026	No. of Objections: 1. Memo of Parties is missing: from the Index and PDF, and proper bookmarking for the same is also missing. Kindly include the Memo of Parties in the Index and PDF and provide proper bookmarking. 2. Pagination is missing in the bookmarks. Kindly ensure that the bookmarking is provided with proper pagination as per the Index. 3. Rejoinder: Kindly annex the Rejoinder for which condonation of delay is sought and duly sign the same as a True Copy . 4. Index is missing in the bookmarks. Kindly provide proper bookmarking for the Index. 5. Kindly mention Company Application No. ____ of 2026 in the soft-copy PDF on the Index, Memo of Parties, Affidavit and Vakalatnama . 6. Proof of Service is mandatory , as Respondents have been mentioned in the Memo of Parties. Kindly provide the Proof of Service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible,

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30	9/28/2026	710102082832026	ACHLA GULATI VS DEVENDER UMRAO RESOLUTION PROFESSIONAL	9/29/2026	**No. of Objections:** 1. **Bookmarking is missing.** Kindly provide proper bookmarking with pagination as per the Index. 2. **Respondent's basic details are missing on the online portal.** Kindly fill in all the requisite basic details of the Respondent on the online portal. 3. **Signatures are missing on the application pages.** Kindly affix the required signatures on all relevant pages of the application. 4. **Pages No. 7, 10, 11, 12, 13, 16, 21, 33, 36, 37, 39, 42 and 47 are not readable.** Kindly upload clear and legible copies of the said pages. 5. Pages No. **12, 13, 21, 37, 39 and 47** are in Hindi. Kindly upload the English translated copies of the said pages and clearly mention the corresponding page numbers on the translated copies. 6. **OCR is not properly provided in the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. 7. The **Rs. 3/- Court Fee** and **Rs. 25/- Welfare Fee** are missing. Kindly affix the requisite Court Fee and
31	9/26/2026	710102082512026	SHRI SANDEEP KANSAL VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	9/28/2026	1. There is a mismatch in the section mentioned in the PDF and the online portal. Kindly ensure that the same section as mentioned on the online portal is selected and reflected in the PDF. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. Kindly place the condonation document in the Annexure and ensure that the Annexure bears a True Copy signature. 4. All petitioner's affidavit mandatory in pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
32	9/28/2026	710102082862026	SHRI SAI ENTERPRISES VS PCI LIMITED	9/29/2026	**No. of Objections:** 1. **Case Type is incorrect.** Kindly select ***"Interlocutory Application (I.B.C.)"*** as the Case Type on the online portal. 2. **Pagination is missing in the bookmarking.** Kindly provide proper bookmarking with correct pagination as per the Index. 3. **Counsel details are not properly mentioned in the Memo of Parties.** Kindly provide the complete and correct Counsel details in the Memo of Parties. 4. **Memo of Parties is mismatched between the PDF and the online portal.** Kindly rectify the discrepancy and ensure that the Memo of Parties is identical in both. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 5. **Notary stamp is missing on the Affidavit.** Kindly affix the requisite Notary stamp and seal on the Affidavit. 6. **OCR is not properly provided in the PDF.** Kindly ensure proper OCR on all pages
33	9/28/2026	710102083232026	RR INSOLVENCY PROFESSIONALS LLP VS PCI LIMITED	9/27/2026	1. 1 Order dated 1.06.2026 is missed in pdf as per mention in prayer.
34	9/29/2026	710102083702026	MEIDEN TD INDIA LIMITED VS MADAN MOHAN DHUPAR RESOLUTION PROFESSIONAL OF PCI LIMITED	9/27/2026	1. ## No. of Objections: 1. **OCR:** OCR is missing in **Volume III** . Kindly ensure that OCR is applied to every page of Volume III and that the complete volume is searchable. 2. **Rule:** Kindly mention **Rule 11 read with the applicable provision/rule**, wherever applicable, and rectify the same in the relevant documents. While refiling the application/petition, please ensure that **all pages of the PDF are clear and legible, properly bookmarked and OCR-enabled, and that the details mentioned in the PDF and on the Online Portal are identical in all respects.**

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35	9/28/2026	710102083092026	SHRI SANDEEP KANSAL VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	9/29/2026	**No. of Objections:** 1.The **Section is mismatched between the PDF and the online portal ** . Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 2. **Basic details are missing on the online portal ** for **Smt. Kanchan Bala** . Kindly fill in all the requisite basic details on the online portal. 3. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 4. **Applicants' Affidavits are missing in the PDF. ** Kindly attach and upload the affidavits of **all the Applicants** . While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
36	9/28/2026	710102083222026	KALPRAJ TECHNO FAB PRIVATE LIMITED VS DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/29/2026	**No. of Objections:** 1. **Case Type is incorrect ** Kindly select ***Interlocutory Application (L.B.C.)*** as the Case Type on the online portal. 2. **Pagination is missing in the bookmarking ** Kindly provide proper bookmarking with pagination as per the Index. 3. **Memo of Parties is missing from the Index ** Kindly include the Memo of Parties in the Index. 4. **Memo of Parties is mismatched between the PDF and the online portal ** Kindly rectify the discrepancy and ensure that the Memo of Parties is identical in both. 5. **Section is missing on Page No. 1 of the application ** Kindly mention the applicable section on Page No. 1. 6. ***"True Copy" and signatures are mandatory on all annexure pages ** Kindly affix the ***"True Copy" endorsement and required signatures on every annexure page ** . 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 8. **Index
37	9/28/2026	710102083182026	SURENDRA RAJ GANG VS DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/28/2026	1. Replace the duplicate Vol. 1 with the correct PDF. Correct the alignment on page 260.1 Vol. 1 is uploaded twice . Kindly upload the correct pdf. 2 Page no. 260 is in wrong alignment.
38	9/28/2026	710102083172026	MS. RITU RASTOGI RESOLUTION PROFESSIONAL OF VIGNESHWARA DEVELOPERS PRIVATE LIMITED VS DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/29/2026	1. File incomplete. 2. Index missed. 3. Bookmarking missed.
39	9/29/2026	710102083302026	TANVEER ILAHI VS SANDEEP KHANNA	9/30/2026	The **Section is mismatched between in the pdf between heading and prayer ** . Kindly rectify the Section so that the details are consistent. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
40	9/28/2026	710102083062026	RAJESH MITTAL VS SANDEEP KHANNA	9/27/2026	1. ## No. of Objections: 1. **Extra PDF:** Kindly remove the unnecessary/duplicate PDF and retain only the relevant documents. While refiling the application/petition, please ensure that **all pages of the PDF are clear and legible, properly bookmarked, and OCR-enabled. The details mentioned in the PDF and on the Online Portal must be identical. **
41	9/28/2026	710102083242026	MR. SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MR. PRATEEK GUPTA VS MR. PANKAJ NAKRA	9/29/2026	**No. of Objections:** 1.The **Section is mismatched between the PDF and the online portal ** . Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 2. **Payment is due under Sections 155, 156 and 157 ** Kindly make the requisite payment and upload the proof of payment. As you have taken these sections therefore payment is required for all these sections alternatively you may take these sections as READWITH 3. **English Translation:** Page No. **200** requires an English translated copy. Kindly upload the English translation of the said page and clearly mention the corresponding page number for which the translation has been provided. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf

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42	9/29/2026	710102083462026	MR. ASHOK MITTAL VS MR. PANKAJ NAKRA	9/27/2026	1. No. of Objections: 1. Court Fee and Welfare Fee Missing: ₹3/- court fee and ₹25/- welfare fee are missing in the Vakalatnama. Kindly affix the requisite court fee and welfare fee. 2. Duplicate Upload in Volume I: Volume I has been uploaded twice. Kindly remove the duplicate PDF and retain/upload the correct Volume I PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
43	9/29/2026	710102083332026	UMESH SINGH CHANDEL VS BCC INFRASTRUCTURES PRIVATE LIMITED	9/30/2026	No. of Objections: 1. The date is missing in the Index, Memo of Parties and Prayer. Kindly mention the requisite date in all the aforesaid documents. 2. Signatures are missing on the application pages. Kindly affix the required signatures on all application pages. 3. Page Nos. 23, 41, 42, 60, 61, 63 to 66, 81, 82, 83 and 85 to 88 are not clear/readable. Kindly replace the said pages with clear and legible copies. 4. Page Nos. 40 and 70 are incorrectly aligned. Kindly rectify the alignment. 5. Kindly highlight the relevant/main portion on Page Nos. 60 and 61 for easy identification and verification. 6. The Main Case Number is missing in the Vakalatnama. Kindly mention the correct Main Case Number. 7. The date and month are missing in the Vakalatnama. Kindly mention the complete date. 8. Kindly affix the requisite court fee and welfare fee on the blank space provided in the Vakalatnama. While refiling the
44	9/29/2026	710102083572026	UDAYRAJ PATWARDHAN RESOLUTION PROFESSIONAL OF DIGAMBER BUILDCON PVT LTD VS BCC INFRASTRUCTURES PRIVATE LIMITED	9/30/2026	No. of Objections: 1. Main Case Number Missing: The Main Case Number is missing in the Affidavit. Kindly mention the correct Main Case Number in the Affidavit. 2. Page Nos. 51, 57, 59, 63, 65 to 70 and 72 are not readable. Kindly replace the said pages with clear and legible copies. 3. Proper OCR is not available in the PDF. Kindly provide OCR on all pages and upload a searchable PDF. 4. Kindly mention the name of the applicant correctly in the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
45	9/29/2026	710102083562026	U.B.S. PUBLISHERS DISTRIBUTORS PRIVATE LIMITED VS CANARA BANK	9/30/2026	No. of Objections: 1. Kindly provide the complete and correct Counsel details in the Index, Memo of Parties and Prayer and ensure consistency throughout the PDF. 2. Page Nos. 24, 26 to 29, 39 to 49, 51, 52, 54, 55 and 56 are not clear/readable. Kindly replace the said pages with clear and legible copies. 3. ₹25/- welfare fee is missing in the Vakalatnama. Kindly affix the requisite welfare fee. 4. Proper OCR is not available in the PDF. Kindly provide OCR on all pages and upload a searchable PDF. 5. True Copy and Signatures: Kindly ensure that True Copy certification and signatures are properly affixed on all pages of all annexures. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
46	9/29/2026	710102083692026	ARCK RESOLUTION PROFESSIONALS LLP THROUGH ITS DESIGNATED PARTER MR. ANIL KOHLI LIQUIDATOR FOR EKDANT BUILDTECH PRIVATE LIMITED VS CANARA BANK	9/30/2026	No. of Objections: 1. Page Nos. 73 and 76 are in Hindi. Kindly provide the English translated copies of the said pages, along with the corresponding page references. 2. ₹3/- court fee and ₹25/- welfare fee are missing in the Vakalatnama. Kindly affix the requisite court fee and welfare fee. 3. Section 54 of the IBC deals with dissolution of the corporate debtor; however, dissolution has not been mentioned anywhere in the application. Kindly check and clarify the nature of the application. If the application is intended to seek dissolution under Section 54 of the IBC, kindly select the appropriate case type accordingly.

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47	9/29/2026	710102083642026	PEARL VISION PRIVATE LIMITED VS UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE	9/30/2026	**No. of Objections:** 1. **Incorrect Case Type:** Kindly select the correct case type as ***Interlocutory Application (Companies Act)*** on the online portal and ensure that the same is correctly mentioned in the PDF, wherever applicable. 2. **Memo of Parties Mismatch:** The **Memo of Parties in the PDF and the online portal are mismatched** . Kindly rectify the same and ensure that the Memo of Parties in the PDF and the details entered on the online portal are **identical and consistent** . 3. **Court Fee Missing:** ***₹1/- court fee is missing in the Vakalatnama**. Kindly affix the requisite court fee. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
48	9/28/2026	710102083212026	TARUN JAIN LIQUIDATOR VS UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE	9/27/2026	1. 1 Section mismatch. The application has been filed online under Section 21, whereas the PDF/defect statement reflects Section 60(5). Kindly rectify the section mismatch and update the defect accordingly.
49	9/28/2026	710102083202026	ERA INFRA ENGINEERING LIMITED VS ALOK KUMAR AGARWAL RESOLUTION PROFESSIONAL OF HARIDWAR HIGHWAYS PROJECT LIMITED	9/28/2026	1. **No. of Objections:** 1. **Proof of Service is missing.** Kindly attach and upload the Proof of Service. 2. **Pagination is missing in the Index and PDF.** Kindly provide complete and correct pagination in both the Index and PDF. 3. **Bookmarking is compulsory with page numbering.** Kindly provide proper bookmarking with correct page numbering as per the Index. 4. **Vakalatnama is mandatory.** Kindly attach and upload the duly executed Vakalatnama. 5. **Date is missing** in the **Index, Memo of Parties and Prayer** . Kindly mention the appropriate date at all the aforesaid places. 6. **Signatures are missing on the application pages.** Kindly affix the required signature on every page of the application. 7. **Annexures are missing** Kindly attach and upload all the requisite annexures as referred to in the application. 8 Counsel sign is missed in Memo party, Index and last page of application. 9 Petitioner's Affidavit is missed in
50	9/29/2026	710102083682026	MR KAILASH SHAH VS ALOK KUMAR AGARWAL RESOLUTION PROFESSIONAL OF HARIDWAR HIGHWAYS PROJECT LIMITED	9/30/2026	**No. of Objections:** 1. ***IB** is not mentioned in the Case Type in the PDF**. Kindly mention the correct case type, including ***IB*** , in the PDF. 2. The **Counsel's signature is missing on the Prayer** . Kindly affix the required Counsel's signature on the Prayer. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
51	9/29/2026	710102083482026	RAKESH KUMAR JAIN LIQUIDATOR VS ALOK KUMAR AGARWAL RESOLUTION PROFESSIONAL OF HARIDWAR HIGHWAYS PROJECT LIMITED	9/30/2026	**No. of Objections:** 1. The **relevant section is not mentioned in the Index and on Page No. 2 of the Application** . Kindly mention the correct section in both places. 2. The **Prayer is missing in the PDF** . Kindly annex/provide the Prayer in the PDF. 3. The **Notary details and date are missing in the Affidavit** . Kindly mention the requisite Notary details and date. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.


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52	9/29/2026	710102083472026	NEENA CHOPRA VS EARTH INFRASTRUCTURES LTD.	9/30/2026	**No. of Objections:** 1. The **Memo of Parties in the PDF and the online portal are mismatched**. Kindly rectify the same and ensure that the details in the PDF and online portal are **identical and consistent**. 2. Page Nos. 36, 40 and 55** are blurred/not clear. Kindly replace the said pages with **clear and legible copies**. 3. Proper OCR is not available in the PDF**. Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
53	9/30/2026	710102083752026	ARVIND KUMAR JAIN VS MS. POOJA BAHRY LD. RESOLUTION PROFESSIONAL	10/1/2026	No of Objections 1. The year of the Main Case is mismatched between the PDF and the online portal. Kindly rectify the same and ensure uniformity. 2. The date is missing in the Prayer. Kindly mention the date appropriately. 3. The year in the I.A. No. “ ___/2023” is incorrectly mentioned in the affidavit. Kindly rectify the same. 4. * Kindly ensure that all annexures are duly signed and stamped as ***True Copy***. 5. Kindly mention the corresponding original page number on each translated copy for proper identification and reference. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
54	9/29/2026	710102083452026	VEENU CHOPRA VS EARTH INFRASTRUCTURES LTD.	9/30/2026	**No. of Objections:** 1. **Respondent No. 3 Basic Details Mismatch:** The **basic details of Respondent No. 3 are mismatched between the PDF and the online portal**. Kindly rectify the same and ensure that the details are identical and consistent. 2. **Page Nos. 27 and 28** are incorrectly aligned. Kindly rectify the alignment and upload the corrected pages. 3. **Page Nos. 33 to 36 and 39** are not clear/readable. Kindly replace the same with clear and legible copies. 4. **True Copy certification and signatures are mandatory on all annexure pages**. Kindly affix the required **True Copy and signatures on every annexure page**. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
55	9/29/2026	710102083532026	NEENA CHOPRA VS EARTH INFRASTRUCTURES LTD.	9/30/2026	**No. of Objections:** 1. **Respondent No. 3 Basic Details Missing:** The **basic details of Respondent No. 3 are missing on the online portal**. Kindly enter and update the complete basic details of Respondent No. 3. 2. **Pages Not Readable:** **Page Nos. 30 to 34, 40, 45 and 46** are not readable. Kindly replace the said pages with **clear and legible copies**. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
56	9/29/2026	710102083662026	AJAY GUPTA VS NILESH SHARMA RESOLUTION PROFESSIONAL M/S UDAY ESTATES PRIVATE LIMITED	9/27/2026	1. **No. of Objections:** 1. The **section mentioned in the PDF does not match the section selected on the online portal**. Kindly rectify the same and ensure that the section is identical and consistent in both. 2. The **respondent detail on the online portal is incorrect**. Kindly correct the details**as per the Memo of Parties**. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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57	9/30/2026	710102084032026	VIJENDER SHARMA VS KRISHAN PAL SINGH	10/1/2026	1. Kindly highlight the relevant portion of the newspaper in the PDF. 2. * The alignment of Page No. 85 is incorrect. Kindly rectify the alignment. 3. Page No. 135 contains a newspaper cutting, which is not sufficiently legible. Kindly upload a clear and more legible copy of the said page. 4. The Hindi-to-English translated copy for Page No. 160 is missing. Kindly provide the English translation. 5. Kindly mention the corresponding reference number/original page number on each Hindi-to-English translated copy for proper identification. 6. OCR is missing on Page No. 483. Kindly provide OCR and ensure that the page is searchable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
58	9/30/2026	710102084142026	UTKRISHTHA INSOLVENCY PROFESSIONALS PRIVATE LIMITED RESOLUTION PROFESSIONAL GRJ DISTRIBUTORS DEVELOPERS PRIVATE LIMITED VS KRISHAN PAL SINGH	10/1/2026	1. Kindly ensure that every page of the annexures is duly signed and marked/stamped as ***True Copy.*** 2. Kindly highlight the relevant content/portion of the newspaper in the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
59	9/29/2026	710102083382026	MR. ASHOK MITTAL VS KRISHAN PAL SINGH	9/27/2026	1. **No. of Objections:** 1 **Date Missing in Vakalatnama:** The **date is missing in the Vakalatnama**. Kindly mention the requisite date. 2. **Duplicate PDF:** **Duplicate PDF has been uploaded in Volume II**. Kindly remove the duplicate PDF and upload the correct PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
60	9/30/2026	710102083832026	SURESH CHANDRA AGARWAL VS RAMPHAL BHARADWAJ	9/27/2026	1. 1. The case type is incorrectly mentioned on the online portal and in the PDF. The case has been selected as ***Restoration Application*** at both places. Kindly rectify the case type and ensure uniformity between the online portal and the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
61	10/1/2026	710102084242026	VIPUL GOEL VS DEVENDRA UMRAO	9/27/2026	1. ## No. of Objections: 1. **Bookmarking:** Bookmarking with proper pagination is missing. Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. 2. **Wrong Alignment:** The **Index and Page Nos. 4, 10, 11, 13, 14, 16, 17, 19, 21, 24 and 25** have incorrect alignment. Kindly rectify the alignment and upload the corrected pages. 3. **Incomplete Pagination:** Pagination is incomplete in the Index. Kindly provide complete and sequential page numbers. 4. **Vakalatnama:** The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. If the Vakalatnama is already on record, kindly mention ***Vakalatnama is on record*** in the Index. 5. **English Translation:** **Page Nos. 18, 20 and 22** require English translation. Kindly attach the duly translated English copies of the said pages.


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62	9/30/2026	710102083772026	DEBASHISH NANDA VS DEVENDRA UMRAO	10/1/2026	1. Counsel's signature is missing in the Index. Kindly affix the counsel's signature. 2. Kindly provide English translations of all Hindi pages and mention the corresponding original page numbers/reference numbers on the translated copies. 3. Page No. 131 is not mentioned in the PDF. Kindly provide the correct page number and ensure proper pagination throughout the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
63	9/30/2026	710102083782026	AIR FORCE STATION JAMMU VS DINKAR TIRUVANNADAPURAM VENKATASUBRAMANIAN	9/28/2026	1. 1. The date is missing in the Prayer. Kindly mention the date appropriately. 2. The stamp on the affidavit is blurred. Kindly upload a clear and legible copy. 3. Pagination is missed between page no. 15 to 19. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
64	9/30/2026	710102083972026	MANOJ MITTAL VS GAYATRI INFRA PLANNER PRIVATE LIMITED	9/28/2026	1. 1 Memo party mismatch. Kindly fill online portal as per memo party. 2. Page numbering is missing in the bookmarking. Kindly provide proper bookmarking along with page numbers. 3. Pagination is missing in the Index and PDF. Kindly provide proper pagination and ensure that the pagination in the Index corresponds with the PDF. 4. Kindly add all the respondents on the online portal as mentioned in the Memo of Parties. 5. The date and place are missing in the Index, Memo of Parties and Prayer. Kindly mention the same appropriately. 6. Kindly ensure that every page of the application is duly signed. 7. Kindly provide English translations of all Hindi pages and mention the corresponding original page numbers on the translated copies. 8. **Court Fee:** ₹1/- court fee is short in the Vakalatnama. Kindly affix the requisite court fee. 9. The date is missing in the Vakalatnama. Kindly mention the date appropriately. 10. **Annexures:** Kindly ensure that every
65	9/30/2026	710102083892026	DEEPAK KHANNA VS EARTH INFRASTRUCTURES LTD.	10/1/2026	1. The wrong case type has been selected on the online portal. Kindly select ***Interlocutory Application (IBC)*** as the appropriate case type. 2. The basic details of the petitioner are missing on the online portal. Kindly fill in all the requisite petitioner details. 3. The parties mentioned on the online portal do not match with the Memo of Parties in the PDF. The main case parties have been entered on the online portal. Kindly update the online portal with the **petitioners and respondents as mentioned in the Memo of Parties** in the PDF and ensure uniformity. 4. Pages No. 30 to 35, 37, 38 and 39 are not visible/legible in the PDF. Kindly upload clear and readable copies of the said pages. 5. The date is missing in the Vakalatnama. Kindly mention the date appropriately. 6. Proof of service is missing in the PDF. Kindly annex and upload the proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and
66	9/30/2026	710102083942026	MANJU DEVI SINGHANIA VS REVITAL REALITY PRIVATE LIMITED	10/1/2026	1. Kindly ensure that all pages of the application are duly signed. 2. **Incorrect Alignment:** Page No. 21 is incorrectly aligned. Kindly upload the said page in the correct alignment and ensure that it is properly oriented and clearly legible. 3. **OCR:** Kindly ensure that all pages of the PDF are OCR-enabled and searchable. 4. The Main Case No. is missing in the Vakalatnama. Kindly mention the Main Case No. appropriately. 5. This is not an ***Intervention*** Application. Kindly remove the word ***Intervention*** from all places in the PDF and make the necessary corrections accordingly. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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67	9/30/2026	710102083882026	PARVEEN KUMAR ADLAKHA VS REVITAL REALITY PRIVATE LIMITED	10/1/2026	1. **Bookmarking and Pagination:** Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. 2. **Incomplete PDF:** The PDF is incomplete. Kindly upload the complete PDF. 3. **Duplicate PDF:** Duplicate PDF has been uploaded. Kindly remove the duplicate PDF and retain only the complete and correct PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
68	9/30/2026	710102083982026	ANITA DEVI VS MS RAHEJA DEVELOPERS LTD	10/1/2026	1. Kindly ensure that all pages of the application are duly signed. 2. This is not an ***Intervention*** Application. Kindly remove the word ***Intervention*** from all places in the PDF and make the necessary corrections accordingly. 3. Pages No. 51, 62, 63, 64, 65 and 66 are cut from the side, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said pages, ensuring that no portion of the text or document is cut off. 4. Page No. 70 is not clear. Kindly upload a clear and legible copy of the said page. 5. The Main Case No. is missing in the Vakalatnama. Kindly mention the Main Case No. appropriately. 6. Kindly ensure that all pages of the PDF are OCR-enabled and searchable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
69	9/30/2026	710102084002026	VIJENDER SHARMA VS RAMKESH BASHISHT	10/1/2026	## Objections 1. **Illegible Pages:** Pages **No. 52, 53, 110, 111, 112, 113, and 167** are not clear. Kindly upload clear and legible copies of the said pages. 2. **Incorrect Adjustment:** Pages **No. 83 and 191** contain incorrect adjustment. Kindly rectify the same. 3. **OCR Missing:** OCR is missing on Pages **No. 191, 196, and 199** . Kindly provide the required OCR. 4. **Due Payment:** Kindly rectify/provide the details regarding the **Due Payment under Section 164A** .
70	10/1/2026	710102084192026	MOHAMMAD KHALID VS CANARA BANK AND ANR	10/1/2026	1. Kindly ensure that all pages of the application are duly signed. 2. Page no 40 and 41 Highlight the main content. 3. Sign missed in all annexures pages.
71	9/30/2026	710102084042026	SANJIV NARULAA VS BANK OF INDIA	9/27/2026	1. 1. **Please ensure that the Memo of Parties in the PDF and the details on the online portal are identical.** The entry of **Sanjiv Narula** in the Petitioner column is required to be deleted, and the Respondent details should be entered on the online portal strictly as per the Memo of Parties in the PDF. 2. **Bookmarking with proper pagination has not been done.** Please ensure that the document is properly bookmarked in accordance with the pagination. **While refiling the application/petition, please ensure that all pages of the PDF are clear and legible, properly paginated and bookmarked, and OCR-enabled. The details mentioned in the PDF and on the online portal must be identical in all respects.**
72	10/3/2026	710102084842026	AJR INFRA AND TOLLING LIMITED VS CORPORATION BANK	9/28/2026	1. No. of Objections: 1. **Order Missing:** The **Order dated 01.10.2026** is missing. Kindly attach the said Order. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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Deputy Registrar, NCLT New Delhi

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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 25.09.2026 TO 01.10.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/30/2026	0710102070332026/5	MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED	10/1/2026	1. OCR missed in pdf. 2. Page no 5 blur, kindly attach clear copy 3. Kindly remove the undertaking from pdf.
2	9/30/2026	0710102093282022/2	SAJEVE BHUSHAN DEORA VSSUCHETA SUDHIR MODAK	10/1/2026	1. All vakalatnama file separately
3	7/31/2026	0710102064322026/1	MS RR INSOLVENCY PROFESSIONALS LLP RESOLUTION PROFESSIONAL OF MPG REALTY PRIVATE LIMITED VS. MR ANOOP KUMAR SRIVASTAVA SUSPENDED DIRECTOR OF MPG REALTY PRIVATE LIMITED	10/1/2026	1.as per the compliance order the affidavit was to be filed with in three days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf
4	9/30/2026	0710102081932024/13	GENESIS BUILDCON VISION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	10/1/2026	### No. of Objection: 1 As per the compliance order, no direction has been given for filing a rejoinder. Kindly attach the compliance order and the latest order, if any. In case there is any delay in filing, kindly submit the undertaking in **Annexure II**", dated 12.08.2026
5	9/30/2026	0710102067902023/9	SERIOUS FRAUD INVESTIGATION OFFICE VS. PUNJ-LLOYD LIMITED	10/1/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
6	7/1/2021	0710102044252021/58	NILESH SHARMA VSAJAY SOOD	10/1/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf 3.kindly attach the vakalatnama copy in pdf
7	7/1/2021	0710102044222021/23	NILESH SHARMA	10/1/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf 3.kindly attach the vakalatnama copy in pdf
8	9/30/2026	0710102043262026/15	GILEAD CONSTRUCTIONS PRIVATE LIMITED VS. PRAYUKTA CONSULTANCY DEVELOPERS PRIVATE LIMITED	10/1/2026	1.kindly both file are separately. 2.bookmarking mandatory with pagination. 3.kindly attach the latest order In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to the very top of the index.
9	5/29/2026	0710102043762026/1	WG CDR JAGANNATH BHANDARI VS. ANJALI BUILDCON PRIVATE LIMITED	10/1/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to the very top of the index.
10	5/20/2025	0710102043082025/4	SAURABH GUPTA VS. ORRIS FOODS PRIVATE LIMITED	10/1/2026	1.bookmarking mandatory with pagination 2.index missed in pdf
11	5/22/2025	0710102043922025/2	JAIREET SINGH DHINDSA VS. MOORE PIPE INDIA PRIVATE LIMITED	10/1/2026	1.as per the compliance order the affidavit was to be filed with in two weeks, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf
12	9/30/2026	0710102002522026/3	JUGAL KISHORE VS. PUNJAB NATIONAL BANK	10/1/2026	1.as per the compliance order the note maintainability was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index.

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13	9/30/2026	0710102095212021/6	YES BANK LIMITED VS. BRINDA JAJOO	10/1/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
14	9/30/2026	0710102018372026/4	VIKASH KUMAR SINGH VS. ZEPHYR LIMITED	10/1/2026	1. bookmarking mandatory with pagination. 2. kindly attach supporting affidavit with notary in rejoinder. 3. kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking form annexure 2 available on the NCLT website and attach it to the very top of the index.
15	9/30/2026	0710102067352024/5	SONIA SACHDEVA VS. NIYATI COMMUNICATIONS PRIVATE LIMITED	10/1/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
16	10/1/2026	0710102081402026/2	MMR TOWNSHIPS PVT LTD VS. M/5 PINE PROBUILD PVT LTD	10/1/2026	## Objections 1. **Compliance Order / Latest Order:** Kindly attach the **Compliance Order and the latest order, if any**. The date on which the Compliance Order was uploaded should also be specifically mentioned in the **Index**. In case of any delay in filing the same, kindly provide an **undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**, stating the reason for such delay. 2. **Duplicate PDF:** Two identical PDFs have been uploaded under the same Diary No. Kindly **delete/remove the duplicate PDF and retain only the correct file**, and ensure that the documents are filed/uploaded properly.
17	9/30/2026	0710102076262026/1	ASHU GUPTA	10/1/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
18	9/30/2026	0710102072302026/1	AMIT KUMAR SHARMA VS. SANJAY KUMAR JHA	10/1/2026	1. As per the compliance order no direction for reply. 2. Annexure R-1 pagination is wrong in Index. 3. 1rs/- Court fees is missing in vakalatnama. 4. True copy &&& Signature is missing in all Annexures.
19	9/26/2026	0710102062412026/3	MR BRIJESH KUMAR GUPTA VS. MANOJ KUMAR ANAND	9/30/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. As per the order, Respondent No. 3 has been directed to file the Reply; however, the PDF contains the Reply of Respondent No. 2. Kindly correct the same as per the order.
20	9/29/2026	0710102061542026/2	AVAIDS TECHNOVATORS PRIVATE LIMITED	9/30/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
21	6/25/2026	0710102049992026/2	RESHMA MITTAL	9/30/2026	1. Kindly attach the Latest order 2. Kindly fill the filing number in undertaking and give the Annexure-2 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
22	9/29/2026	0710102412142017/12	TECHNOLOGY DEVELOPMENT BOARD VS M/S LOGIC EASTERN (INDIA) PVT. LTD	9/30/2026	1. Master index missed in pdf. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 4. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 5. Kindly mention the Annexure - A on page no 9 in pdf. 6. Page no 155 to 189,195,196,199 are blurr pages, kindly attach the clear copy.
23	9/29/2026	0710102104572025/2	ADITYA BIRLA CAPITAL LIMITED VS. SEAVIEW LIFESPACE PRIVATE LIMITED	9/30/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Kindly ensure that all pages of the Reply are duly signed. 4. Proof of service missed in pdf.
24	9/29/2026	0710102046582026/4	FLEXIM FLOW INDIA PRIVATE LIMITED	9/30/2026	1. in undertaking the filing number is missing, 2. Kindly attach the Compliance order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
25	1/11/2023	0710102003942023/19	J. H. JEWELS PRIVATE LIMITED	9/30/2026	**No. of Objections** 1. The alignment of the following pages is incorrect in the PDF: **pages 21-23, 40, 59, 73, and 93**. Kindly correct the alignment and re-upload the properly aligned PDF. 2. Kindly mention a **proper and specific reason for the delay in filing** in **Annexure-2** and re-upload the duly completed undertaking.
26	9/29/2026	0710102075502026/1	ARCK RESOLUTION PROFESSIONALS LLP VS. RAJESH MADAAN	9/30/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 3. Pagination missed in bookmarking. 4. Index entry missed in bookmarking.

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27	9/29/2026	0710102018642018/1	HUZEFA FAKHRI SITABKHAN VS. SHILPI CABLE TECHNOLOGIES LIMITED	9/30/2026	**No. of Objections** 1. **Bookmarking is mandatory** as per the Index. Kindly ensure that all documents are properly bookmarked in accordance with the Index, with correct pagination for **all volumes** . 2. The alignment of the following pages is incorrect in the PDF: **Page Nos. 128-130, 245-286, and 318-344** . Kindly correct the alignment and re-upload the properly aligned PDF. 3. **Page Nos. 245-286 are not readable/legible.** Kindly upload clear and legible copies of the said pages.
28	10/27/2023	0710102082332023/9	SANDEEP ANAND VS. C.P. WORLD LINES PRIVATE LIMITED	9/30/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Page no 101,102,105 to 107,111 to 114,118,119,127 to 130.
29	7/8/2026	0710102054152026/4	MOHAMMAD ASLAM VS. INCOME TAX DEPARTMENT	9/30/2026	1. in undertaking the filing number you mention is 0710102054152026/3 but the filing number is 0710102054152026/4. The number is mismatch
30	9/29/2026	0710102052712026/17	DR SUSHIL CHANDRA VS. MR GYAN CHANDRA MISRA	9/30/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
31	9/29/2026	0710102012492026/1	CRYSTAL TOURISM DEVELOPMENT CORPORATION LTD VS. ROC DELHI	9/30/2026	**No. of Objections** 1. The **latest Compliance Order has not been attached** . Kindly upload the latest Compliance Order. 2. **Without the Compliance Order, the Registry will not proceed with any Additional Document** , as per the **NCLT Circular/Notice dated 25.08.2026** . Kindly upload the relevant Compliance Order. 3. If there is any **delay in filing as per the Compliance Order** , kindly fill out the **Undertaking Form (Annexure-2) of the NCLT Circular dated 12.08.2026** , available on the NCLT website, and attach the duly filled and signed undertaking at the **very top of the Index** .
32	9/29/2026	0710102012132026/8	BANK OF INDIA VS. M/S M.R. OVERSEAS PRVTATE LIMITED	9/30/2026	1. As per the Compliance Order, the rejoinder was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
33	9/29/2026	0710102017762024/9	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/30/2026	**No. of Objection** 1. Only the **Proof of Service** has been uploaded in the PDF. Kindly upload the **complete set of documents** , including all documents as mentioned in the Index.
34	9/29/2026	0710102072072021/15	ALCHEMIST ASSET RECONSTRUCTION CO PRIVATE LIMITED VS. NIIL INFRASTRUCTURE PRIVATE LIMITED	9/30/2026	1. Date missed in vakalatnama.
35	9/29/2026	0710102087012025/2	CCUBE DIGITAL WORLDWIDE PRIVATE LIMITED VS. HONEY SINGH	9/30/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
36	9/29/2026	0710102033632025/1	MOON KNIGHT CONSULTING PRIVATE LIMITED VS. HONEY SINGH	9/30/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
37	10/1/2023	0710102084712023/6	BLUE MOON TRAVELS PRIVATE LIMITED VS. OXYZO FINANCIAL PRIVATE LIMITED	9/30/2026	1. As per the Compliance Order, the rejoinder was required to be filed before the next date of hearing i.e. 22.05.2026. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Kindly attach latest order.
38	9/29/2026	0710102017762024/10	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/30/2026	**No. of Objection** 1. Only the **Proof of Service** has been uploaded in the PDF. Kindly upload the **complete set of documents** , including all documents as mentioned in the Index.
39	9/29/2026	0710102024822024/17	SERVEALL DEVELOPERS PVT LTD VSUTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT AUTHORITY (UPSIDA)	9/30/2026	**No. of Objections** 1. Kindly fill out **Annexure-2 (Undertaking Form)** properly and completely. The **Filing No. and specific reason for the delay** have not been mentioned. Kindly provide the required details and re-upload the duly completed undertaking. 2. As per the **Compliance Order dated 11.08.2026** , the Short Note was required to be filed **within three days** . However, there is a **delay of one month and 20 days** in filing the same. Therefore, kindly fill out the **Undertaking Form (Annexure-2) of the NCLT Circular dated 12.08.2026** , available on the NCLT website, and attach the duly filled and signed undertaking at the **very top of the Index** .
40	9/2/2026	0710102011502025/5	VANTAGE BIOTECH PVT LTD VS. N/A	9/30/2026	**No. of Objection** 1. The **signature of the Applicant, Tlas Partners LLP, is missing in the Index** . Kindly ensure that the Index is duly signed by the Applicant and re-upload the corrected document.
41	3/14/2024	0710102022822024/3	ATHAR ZIA	9/30/2026	**No. of Objection** 1. As per the **Compliance Order dated 10.09.2026** , the document was required to be filed **within three days** . However, there is a **delay of 19 days** in filing the same. Therefore, kindly fill out the **Undertaking Form (Annexure-2) of the NCLT Circular dated 12.08.2026** , available on the NCLT website, and attach the duly filled and signed undertaking at the **very top of the Index** .
42	9/29/2026	0710120011302018/17	STATE BANK OF INDIA VS. M/S KANNU ADITYA INDIA LIMITED	9/30/2026	1. Three rs court fees missed in vakalatnama. 2. Bookmarking missed in pdf.

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43	9/29/2026	0710102068112026/1	KOTAK MAHINDRA PRIME LIMITED VS. NKG INFRASTRUCTURE LIMITED	9/30/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Kindly file both affidavit separately.
44	9/29/2026	0710102060952025/3	TRANSPORT INDIA - 3PL VS. MR. MANISH AGARWAL	9/30/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
45	9/29/2026	0710102060952025/2	TRANSPORT INDIA - 3PL VS. MR. MANISH AGARWAL	9/30/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
46	9/29/2026	0710102001292018/9	IN THE MATTER OF: MACQUARIE BANK LTD. . PETITIONER VS SHILPI CABLE TECHNOLOGIES LTD. . RESPONDENT	9/30/2026	**No. of Objections** 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination ** , corresponding to the Index and all volumes. 2. The **Counsel's signature and date are missing ** in the **Master Index, Volume-1 Index, Volume-2 Index, and Page No. 4** . Kindly ensure that the required signatures and dates are duly affixed. 3. Please note that **Page Nos. 165, 226, 256, 271-278, and 284-286** are incorrectly aligned. Kindly upload the said pages in the **correct alignment** , ensuring that they are properly oriented and clearly legible. 4. The **Rs. 25/- Welfare Fund Fee, Rs. 3/- Court Fee, and date** are missing in the **Vakalatnama** . Kindly rectify the same. 5. **Pagination is incomplete** in the **Volume-2 Index and PDF** . Further, the **Vakalatnama pagination is missing ** . Kindly provide complete and sequential pagination. 6. As per the **Master Index** , **Page Nos. 288 and 289 of Volume-2** are mentioned; however, the said pages are missing from the uploaded PDF. Kindly upload the missing pages. 7. The **Proof of Service is missing ** . Kindly upload the complete Proof of Service. 8. **OCR has not been applied to the PDF. ** Kindly ensure that proper OCR is done for **all pages** of the PDF and re-upload the corrected file.
47	9/30/2026	0710102002022026/5	LANDON IP INDIA PRIVATE LIMITED	9/30/2026	1. Remove double pagination 2. Page no 46,57 to 73 are in wrong alignment. 3. Page no 57 to 73 are blur pages, kindly attach clear copy. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
48	9/29/2026	0710102062702026/1	HARYANA STATE INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION LTD VS. TECHNOFLEX TEXTILE INDUSTRIES PVT.LTD	9/30/2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the latest order
49	9/29/2026	0710102066652026/1	PARTH SCAFFOLDINGS PRIVATE LIMITED VS. NKG INFRASTRUCTURE LIMITED	9/30/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
50	9/25/2026	0710102017932023/7	GHR PRIVATE LIMITED THROUGH ITS LIQUIDATOR MR. BHIM SAIN GOYAL VS. REGISTRAR OF COMPANIES	9/29/2026	1. pdf pagination is missing 2. As per the Compliance Order, the report was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
51	9/26/2026	0710102078902024/15	WEST END EDUCATIONAL AND WELFARE SOCIETY VS. MOTHERS PRIDE EDUCATION PERSONNA PVT. LTD.	9/29/2026	1. Kindly file in IA
52	9/26/2025	0710102084702025/3	DEEPIKA BHUGRA PRASAD	9/29/2026	1. The compliance order dated 25.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
53	7/8/2026	0710102054432026/4	JOGINDER SINGH ORS VS. PARKWOOD INFRASTRUCTURE PRIVATE LIMITED	9/29/2026	1. Page No(s). 29 to 31,190 to 193,196,200,201,204,207,213 to 216,258 to 260,265 to 268,273,283,284,285,292,295,318 to 320,330 to 343,348 to 350,363 to 366,381 to 388,410 to 416,428 to 430,434,502,507,513 are not clear. Kindly upload legible copies of the said pages. 2. double pagination from page no-190 to 558 3. Please note that page(s) No. 211,212,239,322,424,426,427,443,459,462,489,505 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 4. OCR missing in page no-439,459,460,462,463 5. Please note that page(s) No. 560 to 578 are in Hindi or handwritten copy. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 6. Rs. 25/- welfare fees is blur in vakalatnama
54	9/25/2026	0710102065922026/2	MR SANJAY KUMAR BINDAL VS. CLARITY CONSULTANTS PRIVATE LIMITED	9/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index missed in pdf. 3. Pagination missed in pdf. 4. Some pages are blur and wrong alignment, kindly rectify the defect. 5. OCR missed in pdf. 6. Affidavit and written submission file separately. 7. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.

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55	9/28/2026	0710102072072026/1	MS. RAJ RANI GUPTA THROUGH MR. SAURABH CHAWLA BANKRUPTCY TRUSTEE VS. PARAS MOTELS PRIVATE LIMITED	9/29/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
56	9/25/2026	0710102017932023/6	GHRS PRIVATE LIMITED THROUGH ITS LIQUIDATOR MR. BHIM SAIN GOYAL VS. REGISTRAR OF COMPANIES	9/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. As per the Compliance Order, the report was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. pdf pagination is missing 4. OCR missing
57	9/24/2023	0710102082732023/3	SCOPRION NIRMAN PRIVATE LIMITED VS. VASUDEO AGARWAL	9/29/2026	1. Kindly remove the extra index after the page no 118 E 2. Pagination mismatch in volume 2 index. 3. The compliance order dated 24.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order. 4. OCR missed in page no 89 to 96, 119 to 358.
58	9/28/2026	0710102018222024/20	MS. KANTA AGARWALA VS. EXCLUSIVE CAPITAL LIMITED	9/29/2026	1. numbering is missing in bookmarking in all volume 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. counsel details are missing in volume-1,2 index
59	9/26/2026	0710102028352025/14	APPU GHAR HOLDINGS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	9/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index is missing 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
60	9/25/2026	0710102028352025/13	APPU GHAR HOLDINGS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	9/29/2026	1. Pagination missed in bookmarking. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Kindly place the pages after page no. 5 in the Annexure. 4. Remove double pagination from page no 6 to 17. 5. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 6. Proof of service missed
61	9/25/2025	0710102084492025/3	DEEPIKA BHUGRA PRASAD	9/29/2026	1. The compliance order dated 25.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
62	9/25/2025	0710102084522025/3	DEEPIKA BHUGRA PRASAD	9/29/2026	1. The compliance order dated 25.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
63	9/25/2025	0710102084532025/3	DEEPIKA BHUGRA PRASAD	9/29/2026	1. The compliance order dated 25.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
64	9/25/2025	0710102084512025/3	DEEPIKA BHUGRA PRASAD	9/29/2026	1. The compliance order dated 25.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
65	9/28/2026	0710102014242026/2	ARC DISTRIBUTION INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	9/29/2026	1. NCLT heading is missing in index 2. volume-wise volume-1 index is missing 3. counsel details are missing in master index and volume-2 index 4. OCR missing in page no-6 to 45 5. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 6. Kindly attach the Latest order
66	9/28/2026	0710102015602026/4	ANSAL IT CITY AND PARKS LTD. VS. MR. VANEET BHATIA	9/29/2026	1. PDF pagination is missing
67	3/9/2026	0710102018372026/3	VIKASH KUMAR SINGH VS. ZEPHYR LIMITED	9/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel details are incomplete in index 3. Kindly ensure that all pages of the Reply are duly signed. 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. Page No(s).52 is not clear. Kindly upload legible copies of the said pages. 6. Please note that page(s) No. 54 is cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 7. Rs. 25/- welfare fees, Rs. 3/- court fees and main case number are missing in vakalatnama 8. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
68	9/26/2026	0710102020572026/3	LT. GEN. SANDEEP JAIN VS. NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	9/29/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
69	9/25/2026	0710102034172026/16	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	9/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Counsel details missed in index and page no 8
70	9/28/2026	0710102042422026/3	HARISH TANEJA VS. RAKESH KUMAR	9/29/2026	1. Rs. 25/- welfare fees and Rs. 3/- court fees are missing in all vakalatnama
71	9/26/2026	0710102042422026/1	HARISH TANEJA VS. RAKESH KUMAR	9/29/2026	1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. date are missing in all vakalatnama 4. Respondent no-4 vakalatnama twice and Respondent no-3 vakalanama is missing 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
72	9/26/2026	0710102047632026/1	GIAN CHAND NARANG BANKRUPTCY TRUSTEE FOR ASHUTOSH MAHINDRU VS. ASHUTOSH MAHINDRU	9/29/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
73	9/26/2026	0710102047642026/1	GIAN CHAND NARANG BANKRUPTCY TRUSTEE FOR ATUL MAHINDRU VS. ATUL MAHINDRU	9/29/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
74	9/26/2026	0710102048042026/1	GIAN CHAND NARANG BANKRUPTCY TRUSTEE FOR ASHOK MAHINDRU VS. ASHOK MAHINDRU	9/29/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order

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75	9/26/2026	0710102072902026/1	GIAN CHAND NARANG BANKRUPTCY TRUSTEE FOR MR. ASHOK MAHINDRU VS. MR. ASHOK MAHINDRU BANKRUPT AND PERSONAL GUARANTOR TO MS ADVANCE SURFACTANTS INDIA LTD	9/29/2026	1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
76	9/28/2026	0710102073982026/1	AMIT GUPTA VSGAGAN GULATI AUTHORISED REPRESENTATIVE	9/29/2026	1. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
77	9/25/2026	0710102078332026/1	POPULATION HEALTH TRUST VS. FOUNDATION FOR REPRODUCTIVE HEALTH SERVICES INDIA	9/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in pdf.
78	9/5/2024	0710102076602024/2	M/ S ROSEDALE DEVELOPERS PRIVATE LIMITED VS. M/S VEDNATH.COM WORLDWIDE LIMITED	9/29/2026	1. Kindly remove the extra index after the page no 118 E 2. Pagination mismatch in volume 2 index. 3. The compliance order dated 24.09.2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order. 4. OCR missed in page no 89 to 96, 119 to 358.
79	12/31/2024	0710102109632024/6	AARUSHI PROMOTERS AND DEVELOPERS PRIVATE LIMITED	9/29/2026	1. Remove double pagination from pdf. 2. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
80	12/31/2024	0710102109662024/11	HELLO RETAIL INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	9/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that OCR is applied to every page of the PDF.
81	9/23/2026	0710102080912025/9	M/S. NOIDA MEDICARE CENTRE LIMITED VSSURAKSHA ASSET RECONSTRUCTION LIMITED	9/29/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
82	9/28/2026	0710102021332026/1	ANSAL CITY IT AND PARKS LIMITED VS. I. MR VANEET BHATIA LIQUIDATOR OF EARTH ICONIC INFRASTRUCTURES PRIVATE LIMITED	9/29/2026	1. PDF pagination is missing
83	1/11/2023	0710102003942023/18	J. H. JEWELS PRIVATE LIMITED	9/29/2026	1. As per the Compliance Order, the affidavit was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Page No(s). 20,21,37 are not clear. Kindly upload legible copies of the said pages.
84	9/28/2026	0710102060542023/14	VEENA GUPTA VS. PURNIMA BUILD MART PRIVATE LIMITED	9/29/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
85	9/24/2026	0710102103692024/4	NEETIKA SURYAWANSHI VS. AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	9/29/2026	1. Due to a technical glitch, the PDF file is not opening. Kindly refile the file after rectifying the technical issue.
86	9/28/2026	0710102042692025/2	GAGAN GULATI VS. JAGTAR SINGH	9/29/2026	1. Kindly separately file vakalatnama and memo of parties
87	9/28/2026	0710102100802025/2	UCO BANK VS. DEVENDRA BHATIA	9/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
88	9/28/2026	0710102053312026/3	BOSTON IVY HEALTHCARE SOLUTIONS PRIVATE LIMITED VS. GURSEWA DIALYSIS INDIA LIMITED	9/29/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record "
89	9/26/2026	0710102077352026/1	MS. LAXMI STEELS-THROUGH ITS PARTNER MR. RAHUL SINGHAL VS. AISHWARYA MOHAN GAHRANA LIQUIDATOR OF VGA DEVELOPERS PVT. LTD.	9/29/2026	1. in vakalatnama IA number 1490 OF 2026 is mismatch with Index IA number I. A. NO. 4438 OF 2026
90	9/26/2026	0710102013862024/10	MR. NARENDER KUMAR BHASIN VS. GOLDEN ROLLS PVT. LTD.	9/28/2026	Here is a polished and professional version: 1. The ***"True Copy" endorsement/signature is missing from pages 111 to 124**. Kindly ensure that the same is duly affixed on all the relevant pages. 2. **Page No. 112 is missing from the PDF.** Kindly insert the missing page and provide the complete PDF. 3. **Kindly attach the latest order** passed in the matter. 4. **Kindly fill in the objection portion correctly in the Undertaking** and provide all the requisite details. 5. **With regard to the delay, the application for condonation of delay has already been filed. Therefore, once the Hon'ble Court condones the delay, kindly attach the said order and thereafter file the Rejoinder.**

91	10/5/2026	0710102046442026/3	BOSTON PAINTS INDUSTRIES THROUGH ITS PROPRIETOR SH GAJENDRA SINGH GULATI VS. UM AUTOCOMP PRIVATE LIMITED	9/28/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
92	9/19/2026	0710102017442026/2	SAURAV AGGARWAL VS. M/S MANSA FACILITY & SERVICES PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order dated 06.04.2026, the reply was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
93	9/26/2026	0710102048902026/5	COIM INDIA PRIVATE LIMITED VS. KANAN PLASTIC PRODUCTS PRIVATE LIMITED	9/28/2026	1. Kindly file as an IA. The application cannot be filed as an additional document.
94	8/27/2026	0710102049102026/11	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
95	10/3/2026	0710102049102026/9	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Rs. 1/- court fees is cut on vakalatnama. Kindly attach clear or uncut court fees.
96	10/3/2026	0710102049102026/8	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
97	10/2/2026	0710102044822026/4	VS	9/28/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
98	10/3/2026	0710102049102026/7	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
99	9/7/2026	0710102103142025/3	ALPAS CERA PRIVATE LIMITED VS. ALPAS EURO INDIA PRIVATE LIMITED	9/28/2026	No. of Objections Filing Number: The Filing No. mentioned in the Undertaking Form is incomplete. Kindly mention the complete and correct Filing No. in the Undertaking Form. Latest Order & Undertaking: Kindly attach the latest order passed in the matter. In case there has been any delay in filing the same, kindly fill out the Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly filled Undertaking Form at the very top of the Index.
100	9/28/2026	0710102069772023/5	MRS. USHA SINGH VS. VALUE INFRACON INDIA PRIVATE LIMITED THROUGH VALUE INFRA BUYERS ASSOCIATION	9/28/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
101	10/3/2026	0710102049102026/6	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
102	9/28/2026	0710102068832026/2	CHANDRIKA VS. NARENDER KUMAR SHARMA	9/28/2026	1. As per the Compliance Order, there is no direction for filing a Rejoinder. Kindly attach the Compliance Order for reference.
103	9/25/2026	0710102077942026/1	SHRI YOGESH KUMAR GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS KAMRUP HOUSING PROJECTS PVT. LTD. VSSHRI SHYAM ARORA RESOLUTION PROFESSIONAL MS KAMRUP HOUSING PROJECTS PVT. LTD	9/28/2026	Kindly refile when the compliance order is uploaded and attach the same while refileing
104	9/24/2026	0710102076902026/1	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	9/28/2026	1. Page Nos. 102, 103, 105, 331, 1154, 1233, 1235, 1252, 1256, 1297, 1345, 1438, 1468, 1479, 1527, 1655, 1659 and 1667 are not clear. Kindly upload legible copies of the said pages. 2. Kindly ensure that all annexures bear the endorsement ***True Copy*** along with the signature. 3. OCR is missing. Kindly provide the OCR-enabled copies of all relevant documents/pages. 4. The bookmarking pagination does not match the pagination in the Indexes of all volumes. Kindly rectify the same and ensure that the bookmarking corresponds correctly with the Index pagination. 5. Page Nos. 1191, 1335, 1453, 1461, 1474, 1593, 1658, 1691, 2487, 3018 and 3273 are cut from the sides, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said pages, ensuring that no portion of the text or document is cut off. 6. The Index pagination of **Volume 10** is incorrect. Kindly rectify the same. 7. Page No. 1686 is in Hindi. Kindly upload the English translated copy of the said page. While uploading the translated copy, please clearly mention the corresponding page number for which the English translation has been provided.
105	10/3/2026	0710102049102026/5	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order

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106	10/3/2026	0710102049102026/4	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. date is missing in vakalatnama 2. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Latest order
107	9/25/2026	0710102016712026/6	MOHIT GOYAL VSSUBHASH CHAND JAIN	9/28/2026	**No. of Objections:** 1. **Numbering in Bookmarking:** Numbering is missing in the **bookmarks**. Kindly provide proper numbering in the bookmarking as per the Index. 2. **Counsel Details:** The **Counsel's details are missing in the Index**. Kindly mention the complete Counsel details and upload the corrected Index. 3. **Compliance Order and Latest Order:** Kindly annex and upload the **Compliance Order and the latest order, if any**. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index. 4. **Court Fee in Vakalatnama:** The requisite **₹1/- Court Fee is missing on the Vakalatnama**. Kindly affix the required Court Fee and upload the corrected Vakalatnama.
108	10/3/2026	0710102049102026/3	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
109	10/3/2026	0710102049102026/2	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	9/28/2026	1. Kindly ensure that all annexures bear the endorsement "True Copy"; along with the signature. 2. Please note that page(s) No. 28 is in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 3. As per the Compliance Order, the reply was required to be filed within 4 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. Kindly attach the Latest order
110	9/27/2026	0710102016032020/39	ICICI BANK VS. AMIT AGGARWAL	9/28/2026	**No. of Objections:** 1. **Compliance Order is missing.** Kindly annex and upload the **Compliance Order** in the PDF. 2. **OCR is missing:** OCR is missing on Page Nos. **64 to 105, 107 to 156, 244 to 257, 332 to 341, 359 to 368, 396 to 408, 417 to 426 and 437 to 456**. Kindly provide proper **OCR on all the said pages** and upload a searchable PDF.
111	10/3/2026	0710102055442026/3	EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED VS. BETTERCHOICE REALTORS PRIVATE LIMITED	9/28/2026	1. Kindly attach the Latest order. Without order we will not proceed document as per circular notice dated 25.08.2026.
112	9/25/2026	0710102011732026/4	AVAIL FINANCIAL SERVICES LIMITED VS. GPN ASSOCIATES PRIVATE LIMITED	9/28/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
113	10/1/2026	0710102109192025/23	AMIT JAIN VS. MR. DEEPAK MAINI	9/28/2026	## No. of Objections 1. **Undertaking for Delay:** As per the Compliance Order, the Reply was required to be filed **within one week**. However, there has been a delay in filing the same. Therefore, kindly fill out the **Undertaking Form prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**, available on the NCLT website, and attach the duly filled Undertaking Form at the **very top of the Index**, clearly stating the reason for the delay. 2. **Latest Order & Compliance Order:** Kindly attach the **latest order** passed in the matter. Further, the **Compliance Order is mandatory** for processing the document. Without the Compliance Order, the document cannot be proceeded with, as per the **Circular/Notice dated 25.08.2026**. Kindly upload the Compliance Order before forwarding the document.
114	10/5/2026	0710102034172026/19	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	9/28/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. The filing number is mismatch. In undertaking the filing number is 0710102034172026/17 and the diary number is 0710102034172026/19. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. Kindly mention is this REPLY or AFFIDAVIT. Or attach relevant documents.
115	10/5/2026	0710102034172026/18	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	9/28/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. The filing number is mismatch. In undertaking the filing number is 0710102034172026/19 and the diary number is 0710102034172026/18. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. Kindly mention is this REPLY or AFFIDAVIT. Or attach relevant documents.
116	10/5/2026	0710102034172026/17	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	9/28/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. The filing number is mismatch. In undertaking the filing number is 0710102034172026/18 and the diary number is 0710102034172026/17. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. Kindly mention is this REPLY or AFFIDAVIT. Or attach relevant documents.
117	9/30/2026	0710102077882025/8	SCORPION MEDIA PRIVATE LIMITED	9/27/2026	1. Kindly place the Reply on serial no. 1 in index and pdf. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.

118	9/21/2026	0710102025032026/2	ANUP KUMAR VS. MADHU JAIN	9/27/2026	1. As per the Compliance Order, the Reply was required to be filed within 10 days. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
119	9/28/2026	0710102040482026/4	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/27/2026	kindly attach original receipt of PMRF
120	9/22/2026	0710102112392025/7	WIN-MEDICARE PRIVATE LIMITED	9/27/2026	1. As per the order, no direction has been given to file a Reply Affidavit. Kindly clarify.
121	9/28/2026	0710102061382026/3	NIKHIL MALIK VS. DEVENDER UMRAO	9/27/2026	## No. of Objections: 1. **English Translation:** Page No. **8, 17 to 22, 27 and 28** are in Hindi. Kindly attach the **English-translated copies** of the said pages. 2. **Wrong Alignment:** Page Nos. **12 to 14** have incorrect alignment. Kindly rectify the alignment and re-upload the corrected pages. 3. **Pages Not Readable:** Page Nos. **12 to 16** are not clear/readable. Kindly upload clear and legible copies of the said pages.
122	9/28/2026	0710102061392026/3	VIPUL GOEL VSDEVENDER UMRAO	9/27/2026	## No. of Objections: 1. **English Translation:** Page No. **8, 17 to 22, 27 and 28** require English translation. Kindly attach the duly translated English copies of the said pages. 2. **Wrong Alignment:** Page Nos. **12 to 15** have incorrect alignment. Kindly rectify the alignment and re-upload the corrected pages. 3. **Pages Not Readable:** Page Nos. **12 to 16** are not clear/readable. Kindly upload clear and legible copies of the said pages.
123	9/22/2026	0710102061392026/2	VIPUL GOEL VSDEVENDER UMRAO	9/27/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay. 2. Page no 39, 48 to 53 are Hindi pages, Kindly attach English translation and pages No. **58 and 59** contain newspaper publications. Kindly attach the **English translated copies** of the said pages in the PDF 3. Pages No. **43 to 47** are not clear/legible in the PDF. Kindly upload clear and legible copies
124	9/7/2026	0710102068262026/2	** WILL BE AUTO FILLED LATER	9/27/2026	1. Sign missed in every page of reply.
125	9/2/2026	0710102074912026/3	BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	9/27/2026	1. As per the Compliance Order, the REPLY was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Kindly provide a proper and specific explanation for the delay in filing in Annexure-2. 2. Kindly attach latest order. 3. Copy of vakalatnama missed in pdf.
126	9/30/2026	0710102081402026/1	MMR TOWNSHIPS PVT LTD VS. M/5 PINE PROBUILD PVT LTD	9/27/2026	1. OCR missed in page no 10 to 101.
127	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/27/2026	1. Kindly attach latest order.
128	9/30/2026	0710102043262026/14	GILEAD CONSTRUCTIONS PRIVATE LIMITED VS. PRAYUKTA CONSULTANCY DEVELOPERS PRIVATE LIMITED	9/27/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
129	7/6/2026	0710102053332026/3	SUPERTECH REALTORS PRIVATE LIMITED VS. SUPERTECH TOWNSHIP PROJECT LIMITED	9/27/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. In case of any delay in filing the same, kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026, stating the reason for such delay.
130	9/24/2026	0710102109192025/18	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court. no document can be forwarded without order.
131	9/24/2026	0710102109192025/19	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court. no document can be forwarded without order.
132	9/24/2026	0710102109192025/20	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court. no document can be forwarded without order.
133	9/24/2026	0710102109192025/21	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court. no document can be forwarded without order.
134	9/24/2026	0710102109192025/22	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court. no document can be forwarded without order.
135	9/24/2026	0710102037332026/3	CLOUD APARTMENT OWNERS HOME BUYERS ASSOCIATION VS. MOHIT GOYAL	9/25/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR missing 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
136	9/24/2026	0710102037332026/4	CLOUD APARTMENT OWNERS HOME BUYERS ASSOCIATION VS. MOHIT GOYAL	9/25/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly ensure that all pages of the Reply are duly signed. 3. notary is missing in affidavit 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. OCR missing 6. Please note that page(s) No. 83 to 85,152 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 7. Please note that page(s) No. 166 and 168,184 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 8. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

SRISHTI B
SHAH

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